ITEM NO.11 COURT NO.11 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 16804/2016

(Arising out of impugned final judgment and order dated 28/01/2016 in CMWP No. 75/2014 passed by the High Court of Judicature at Allahabad)

WORLD WINDOW INFRASTRUCTURE LOGISTICS PVT. LTD. Petitioner(s)
VERSUS
M/S PASWARA CHEMICALS LTD. & ORS. Respondent(s)

(With office report)

WITH

SLP(C) No. 15774/2016
(With Interim Relief and Office Report)

Date : 29/08/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Parties Mr. V. V. Gautam, Adv.
Mr. Shree Pal Singh, Adv.
Mr. Nitin Prakash, Adv.
Mr. Prashant Mehta, Adv.

Mr. Iftekhar Ahmad, Adv.
Mr. Anoop Kumar, Adv.
Mr. Sarvam Ritam Khare, Adv.

Mr. C. L. Pandey, Sr. Adv.
Mr. Sachin Mittal, Adv.
Ms. Ananya Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let a copy of complete paper book be given to the learned counsel for the respondents within two days.

Counter affidavit be filed within four weeks.

Rejoinder, if any, may be filed within two weeks, thereafter.

List the petitions after six weeks.

Signature Not Verified
Digitally signed by NIDHI AHUJA
Date: 2016.08.30 17:03:06 IST
Reason:

(Nidhi Ahuja)
Court Master

(Tapan Kr. Chakraborty)
Court Master